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ITEM NO.51

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Criminal Appeal Nos.1114-1116/2015

BHAGWATI SHARMA, ADVOCATE, KUSHINAGAR

Appellant(s)

VERSUS

S.P. SHARMA, CJM, KUSHINAGAR

Respondent(s)

(with appln. (s) for stay and office report)

Date : 05/08/2016 These appeals were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE KURIAN JOSEPH

HON&#39;BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s) Mr. Abhinav S. Raghuvanshi, Adv.

Mr. Prateek Tewari, Adv.

Mr. Ravindra S. Garia, Adv.

For Respondent(s) Mr. M. R. Shamshad, Adv.

Mr. Rajat Singh, Adv.

Mr. Aditya Samaddar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Appeal is admitted.

The restriction as mentioned in paragraph No.29 of the impugned judgment shall continue until further orders.

Subject to the above, the interim order dated 07.9.2015 granting stay of operation only of the sentence of imprisonment shall continue to operate during the pendency of appeal.

(RASHMI DHYANI)

(RENU DIWAN )

SR. P.A. ASSISTANT REGISTRAR